

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 41/MP/2014 along with IA No. 110/2026

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003.

Petitioner : Aurum Renewable Energy Limited (AREL)

Respondents : NTPC Vidyut Vyapar Nigam Limited (NVTN) and Ors.

Petition No. 14/MP/2014

Subject : Petition Under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for a declaration that the PPA dated 10.01.2011 (as amended) is based on incorrect assumptions of DNI and hence unviable at the recorded ground levels and that the project, under prevailing conditions, is commercially unworkable and causes no loss to NVTN on account of non-performance and for release and return of the Bank Guarantees of Rs. 148.33 crore furnished by the Petitioner.

Petitioner : KVK Energy Venture Private Limited (KVK)

Respondents : NTPC Vidyut Vyapar Nigam Limited (NVTN) and Ors.

Petition No. 327/MP/2013

Subject : Petition Under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for a declaration that the PPA dated 10.01.2011 (as amended) is based on incorrect assumptions of DNI and hence unviable at the recorded ground levels and that the project, under prevailing conditions, is commercially unworkable and causes no loss to NVTN on account of non-performance and for release and return of the Bank Guarantees of Rs. 183.83 crore furnished by the Petitioner.

Petitioner : Diwakar Solar Projects Limited (DSPL)

Respondents : NTPC Vidyut Vyapar Nigam Limited (NVTN) and Ors.

Date of Hearing : **08.10.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sakya Singh Chaudhari, Advocate, KVK and DSPL



Ms. Asmita Narula, Advocate, KVK and DSPL
Ms. Molshree Bhatnagar, Advocate, AREL
Shri Rishabh Sehgal, Advocate, AREL
Ms. Kanya Sharma, Advocate, AREL
Shri Anand Ganesan, Advocate, Rajasthan Discoms
Shri Amal Nair, Advocate, Rajasthan Discoms
Ms. Anju Shree Nair, Advocate, Rajasthan Discoms
Shri Venkatesh, Advocate, NVVN
Shri Nihal Bhardwaj, Advocate, NVVN
Shri Adarsh Singh, Advocate, NVVN

Record of Proceedings

At the outset, the learned proxy counsel appearing for the Respondent, NVVN, in Petition Nos. 14/MP/2014 and 41/MP/2014 requested an adjournment due to the unavailability of arguing counsel. The learned counsel for the Petitioners did not object to the said request and prayed that all these matters be listed together for hearing. Acceding to the request of the learned proxy counsel for NVVN, the Commission adjourned the matters.

2. The Petitions will be listed for hearing on **19.11.2026**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**